

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(Office of the Registrar General at Srinagar)

Subject:- Preparation of Orders/Judgments- amendment of format to be used in the High Court of J&K and Ladakh, for preparation of oral and reserved judgments.

CIRCULAR

No.: 15 of 2025/RG

Dated: 08.10.2025

In compliance to the directions rendered by the Hon'ble Supreme Court vide its order dated 22.09.2025, passed in Writ Petition(S) (Criminal) Nos. 169/2025 titled: Pila Pahan @ Peela Pahan & Ors Vs the State of Jharkhand and Anr, all the Secretaries, Private Secretaries and Stenographers of the High Court of J&K and Ladakh are hereby impressed upon to ensure that henceforth the '**format for oral and reserved judgments**' shall be as per the Annexure- "A" and "B" respectively, appended herewith. This is in supersession to Circular No. 05 dated 12.07.2019, so far it pertains to format for oral and reserved judgments, to be used in the High Court of J&K and Ladakh.

Any deviation in this regard shall be viewed seriously.

By Order.



(M.K Sharma)

Registrar General (Officiating)

Dated: 08.10.2025

No.: 64074-64100/RG/GS

Copy of the above forwarded to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh;
2. Secretary to Hon'ble Mr./Mrs. Justice _____
..... for kind information of their Lordships.
3. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar;
4. Director, J&K Judicial Academy, Srinagar;
5. Registrar Rules, High Court of J&K and Ladakh, Srinagar;
6. Registrar Computers (I.T), High Court of J&K and Ladakh, Srinagar;
7. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar;
..... for information
8. CPC, e-Courts, High Court of J&K and Ladakh, Srinagar for information.
9. Incharge NIC, High Court of J&K and Ladakh for information and with the request to upload the same on the High Court website.
10. Incharge Library, High Court Wing Jammu/Srinagar for information and keeping the record of the same.
11. Order file.



Registrar General (Officiating)

(format for Oral Judgments) Annexure "A"

**IN THE HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR / JAMMU**

Case No: _____

Date of pronouncement: _____

Uploaded on: _____

Name of the Petitioner(s)/Appellant(s)

.....Petitioner(s)/Appellant(s)

Through: Name of the Counsel

Vs

Name of the Respondent(s)

..... Respondents

Through: Name of the Counsel for the respondent No. 1
Name of the Counsel for the respondent No. 2
So on and so forth.

CORAM:

JUDGMENT (ORAL)

Name of Author of Judgment.

NAME OF THE HON'BLE JUDGE

SRINAGAR /JAMMU

DATE

Name of the Stenographer

Case No.

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(Format for Reserved Judgment) Annexure-“B”

**IN THE HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR / JAMMU**

Case No: _____

Reserved on : _____

Pronounced on : _____

Uploaded on _____

*Whether the operative part or
full judgment is pronounced* _____

Name of the Petitioner(s)/Appellant(s)

.....Petitioner(s)/Appellant(s)

Through: Name of the Counsel

Vs

Name of the Respondent(s)

..... Respondents

Through: Name of the Counsel for the respondent No. 1
Name of the Counsel for the respondent No. 2
so on and so forth.

CORAM:

JUDGMENT

Name of Author of Judgment.

NAME OF THE HON'BLE JUDGE

SRINAGAR /JAMMU

DATE

Name of the Stenographer

Case No.

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